THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ORDINANCE, 2021

(No. 10 OF 2021)

Promulgated by the President in the Seventy-second Year of the Republic of India.

An Ordinance further to amend the Delhi Special Police Establishment Act, 1946.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Delhi Special Police Establishment (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. In section 4B of the Delhi Special Police Establishment Act, 1946, in subsection (1), the following provisos shall be inserted, namely,—

"Provided that the period for which the Director holds the office on his initial appointment may, in public interest, on the recommendation of the Committee..."
under sub-section (1) of section 4A and for the reasons to be recorded in writing, be extended up to one year at a time:

Provided further that no such extension shall be granted after the completion of a period of five years in total including the period mentioned in the initial appointment;”.

RAM NATH KOVIND,
President.

DR. REETA V ASISHTA,
Secretary to the Govt. of India.